

FORM G**Invitation for Expression of Interest for MILLENNIA BUILDWORTH LLP**

Engaged in the business of real estate development, presently holding, as absolute owner, 15,783 sq. m. of multi-purpose Non-Agricultural land at Final Plot No. 115, TP Scheme No. 301, Village Bhadaj; District Ahmedabad.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MILLENNIA BUILDWORTH LLP LLPIN: ACD-8634 PAN: ABYFM8482D
2.	Address of the registered office	Regd. Office: B -906, THE CAPITAL, SCIENCE CITY ROAD, Sola, Ahmedabad, Gujarat, India, 380060
3.	URL of website	No functional website available.
4.	Details of place where majority of fixed assets are located	Village Bhadaj, Taluka Daskroi, District Ahmedabad, Gujarat (Final Plot No. 115, TP Scheme No. 301 – Bhadaj-Hebatpur-Shilaj, Block No. 497)
5.	Installed capacity of main products/ services	All that piece and parcel of multi-purpose Non-Agricultural land, being the ½ (one-half) share of the sellers in Block No. 497 (total area 31,566 sq. m.) forming part of Final Plot No. 115 of Town Planning Scheme No. 301 (Bhadaj-Hebatpur-Shilaj), admeasuring in the aggregate 15,783 sq. m., situated at Village Bhadaj, Taluka Daskroi, District Ahmedabad, held by the Corporate Debtor as absolute owner under registered Sale Deeds executed before the Sub-Registrar, Ahmedabad-8 (Sola), each conveying 7,891.50 sq. m., for an aggregate consideration of ₹27,00,00,000/-
6.	Quantity and value of main products/ services sold in last financial year	No operational revenue reported during the last financial year. Other income reported: ₹7,40,212.
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Relevant details may be sought by sending a request at: cirp.millennia@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria for prospective resolution applicants may be sought by sending a request at: cirp.millennia@gmail.com
10.	Last date for receipt of expression of interest	05.11.2026
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2026
12.	Last date for submission of objections to provisional list	20.11.2026
13.	Date of issue of final list of prospective resolution applicants	30.11.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.12.2026
15.	Last date for submission of resolution plans	04.01.2027
16.	Process email id to submit Expression of Interest	cirp.millennia@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Applicable



Handwritten signature in blue ink.

***Prospective Resolution Applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016.**



Amrish Gandhi

SD/-

Amrish Gandhi

Resolution Professional

For MILLENNIA BUILDWORTH LLP

IBBI Regn. No: IBBI/PA-002/IP-N00670/2018-2019/12036

Regd. Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat – 380015.

AFA Validity upto: 31-12-2026

Date: 21-10-2026

Place: Ahmedabad

Email Id: cirp.millennia@gmail.com



ICFAI and Sheffield Hallam University, UK Signs MoU



ICFAI Foundation for Higher Education, Hyderabad and Sheffield Hallam University, UK have signed a Memorandum of Understanding (MoU) at the ICFAI Hyderabad campus on 14.10.2026.

The MoU marks the continuation of an existing partnership between ICAFI and Sheffield Hallam University. It reflects the shared commitment of both institutions to strengthen academic and research collaboration, with opportunities for joint research projects, student and faculty exchanges, collaborative academic programmes and knowledge sharing. The partnership also seeks to encourage innovation and create meaningful opportunities for students, faculty and researchers at both institutions.

Mr. Oliver Coppard, Mayor of South Yorkshire, UK, along with representatives from Sheffield Hallam University and the South Yorkshire Mayoral Combined Authority (SYMCA), attended for the signing of a Memorandum of Understanding (MoU) ceremony. The event was also attended by Dr. Kishore Jayaraman, OBE, representatives from the UK India Business Council (UKIBC) and the British High Commission.

The visit provided an opportunity for representatives from ICFAI, Sheffield Hallam University and the visiting delegation to exchange ideas and explore ways to strengthen academic, research and industry connections between India and South Yorkshire.

The MoU signing reaffirms the commitment of ICAFI and Sheffield Hallam University to building a lasting partnership and creating meaningful opportunities for students, faculty and researchers at both institutions. Prof. A. Vinay Kumar, Vice Chancellor, ICAFI in his welcome address said "We are pleased to sign this Memorandum of Understanding with Sheffield Hallam University. It opens the door for our two institutions to explore joint research, faculty and student exchanges, and the joint development of academic programmes. ICAFI looks forward to building on this understanding and to engaging with Sheffield Hallam University and institutions across South Yorkshire. We are grateful to Mayor Oliver Coppard and the visiting delegation for being with us on this occasion."

Prof. Sudhakar Rao, Director-Branding, Prof. S. Vijayalakshmi, Registrar, Prof. K.S. Venugopal Rao, Director-ICFAI Business School, Dr. Sitamma Mikkilineni, Dean-International Accreditation, Senior Deans and Directors from various schools under ICFAI also attended the event.


Indian Overseas Bank
Investor Relations Cell
Central Office, 763, Anna Salai, Chennai-600 002
Ph: 044-7721 9797, 2688 9360

NOTICE

RFP Ref. No: IOB/RFC/01/2026-27 dated 19.10.2026
Indian Overseas Bank has invited a Request for Proposal (RFP) under RFP Ref. No: IOB/RFC/01/2026-27 dated 19.10.2026 inviting bids from interested Merchant Banks for selection of Merchant Banks/SRLMs for raising equity capital through Qualified Institutions Placement (QIP) / Offer on Public Offer (IPO) / other permitted modes. The above RFP document is also available and can be downloaded from the following websites www.iob.bank.in & <https://bids.tenders.auctiontiger.net/EPROC/>.

For Tender details and future amendments, if any, keep referring to the following websites www.iob.bank.in & <https://bids.tenders.auctiontiger.net/EPROC/>

The last date and time for receipt of Bid Documents is 18.11.2026 up to 03.00 P.M.

Date: Chennai
19.10.2026

Deputy General Manager

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RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LP No.	MILLENNIA BUILDWORTH LLP LPIN: ACD-8634 PAN: ABYFM8482D
2. Address of the registered office	Regd. Office: B-906, THE CAPITAL, SCIENCE CITY ROAD, Soli, Ahmedabad, Ahmedabad-380060, Gujarat, India,
3. URL of website	No functional website available
4. Details of place where majority of fixed assets are located	Village Bhadaj, Taluka Daskroi, District Ahmedabad, Gujarat (Final Plot No. 115, TP Scheme No. 301-Bhadaj-Hebatpur-Shilaj, Block No. 497)
5. Installed capacity of main products/ services	All that piece and parcel of multi-purpose Non-Agricultural land, being the 1/2 (one-half) share of the sellers in Block No. 497 (total area 31,566 sq. m.) forming part of Final Plot No. 115 of Town Planning Scheme No. 301 (Bhadaj-Hebatpur-Shilaj), admeasuring in the aggregate 15,783 sq. m., situated at Village Bhadaj, Taluka Daskroi, District Ahmedabad, held by the Corporate Debtor as absolute owner under registered Sale Deeds executed before the Sub-Registrar, Ahmedabad-8 (Soli), each conveying 7,891.50 sq. m., for an aggregate consideration of ₹ 27,00,00,000/-
6. Quantity and value of main products/ services sold in last financial year	No operational revenue reported during the last financial year. Other income reported: ₹ 7,40,212.
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Relevant details may be sought by sending a request at corp.millennia@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Eligibility criteria for prospective resolution applicants may be sought by sending a request at corp.millennia@gmail.com
10. Last date for receipt of expression of interest	05.11.2026
11. Date of issue of provisional list of prospective resolution applicants	15.11.2026
12. Last date for submission of objections to provisional list	20.11.2026
13. Date of issue of final list of prospective resolution applicants	30.11.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.12.2026
15. Last date for submission of resolution plans	04.01.2027
16. Process email id to submit Expression of Interest	corp.millennia@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Not Applicable

*Prospective Resolution Applicants must be eligible under Section 23A of the Insolvency and Bankruptcy Code, 2016.

		Read Office: ICI Bank Limited, ICI Bank Tower, Near Chokli Circle, Old Padra Road, Vadodra, Gujarat, Pin-390007 Corporate Branch Office: ICI Bank Limited, ICI Bank Towers, Bandra Kurla Complex, Bandra (East), Mumbai-400050				
PUBLIC NOTICE - TENDER CUM AUCTION FOR SALE OF SECURED ASSETS [See proviso to rule 8(i)] Notice for sale of immovable assets						
E-Auction cum Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (SARFAESI Act), 2002 read with proviso to Rule 8 (i) of the Security Interest (Enforcement) Rules, 2002 (SARFESI Rules), is hereby invited in general and in particular to the Borrower(s) and Guarantor(s) that the below mentioned immovable property (Secured Asset) mortgaged / charged to the ICI Bank Limited (Secured Creditor/Bank), the Possession of which has been taken by the Authorised Officer of the Bank, will be sold on "As is where is", "As is what is", "Whatever there is" and "without any warranty" in the terms and conditions mentioned herein below. Offer is hereby invited from interested persons/buyers, to be submitted in accordance with the terms and conditions mentioned herein below.						
		(Amount in Rs.)				
Sl. No.	Name of the Borrower(s) / Co-Borrowers / Guarantors / Mortgagors	Details of the Secured Asset(s) with known encumbrances, if any	Amount Outstanding as on October 02, 2026	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction Bid Multiplier
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Borrower: Industrial Property on Plot No.6 Land 597.16 Sq. Mt. With Building Threestory of Dharampur Enterprise, Mrs. Rajesh Kutchra, Kutchra Khambhadiol, Dist. Devbhumi Dwaraka, Gujarat-361305 Guarantors & Mortgagors: Mrs. Dharmika Kutchra & Mr. Shailash Kutchra.	Freehold Industrial Property on Plot No.6 Land 597.16 Sq. Mt. With Building Threestory of Dharampur Enterprise, Mrs. Rajesh Kutchra, Kutchra Khambhadiol, Dist. Devbhumi Dwaraka, Gujarat-361305 Freehold Residential Flat Built-up Area 40-984 Sq. Mt. on Third Floor, Constructed on Land 29.52 Sq. Mt. Encumbered Known As Bhumi Number of City Survey No. 3220P, Cs Sheet No. S1, Khambhadiol, Dist. Devbhumi Dwaraka-361305, Gujarat.	Rs. 1,02,23,796.99/-	29,00,00,00/- Rs. 2,90,00,00/-	Rs. 28, 2026, Between 11:00 A.M to 03:00 P.M.	Rs. 20, 2026 onwards Rs. 1,00,000/-
		Freehold Commercial Shop No.3 Area 16-91 Sq. Mt. Ground Floor, Constructed on Land 09-09 Sq. Mt. of City Survey No. 3220P, Cs Sheet No. S1, Khambhadiol, Dist. Devbhumi Dwaraka-361305, Gujarat.	Rs. 1,02,23,796.99/-	15,00,00,00/-	Rs. 28, 2026, Between 11:00 A.M to 03:00 P.M.	Rs. 28, 2026, Between 11:00 A.M to 03:00 P.M.
		Freehold Commercial Office No.3 Area 18-54 Sq. Mt. First Floor, Constructed on Land 09-09 Sq. Mt. of City Survey No. 3220P, Cs Sheet No. S1, Khambhadiol, Dist. Devbhumi Dwaraka-361305, Gujarat.	Rs. 1,02,23,796.99/-	4,50,00,00/-	Rs. 28, 2026, Between 11:00 A.M to 03:00 P.M.	Rs. 28, 2026, Between 11:00 A.M to 03:00 P.M.
TERMS & CONDITIONS The Borrowers, Mortgagors and Guarantors are given last chance to repay the total outstanding dues of 1,02,23,796.99/- as mentioned in column D above together with further contractual interest thereon. The said dues are required to be paid on or before November 02, 2026 before 11:00 AM to redeem the Secured Assets, failing which the Secured Assets will be sold as per the table mentioned above.						
1. The e-auction cum sale will strictly be on the terms and conditions and will be conducted through ICI Bank's approved auction service providers having URL "https://ici.bank.auctiontender.net" under the supervision of the Authorised Officer. For all clarifications with regard to inspection, terms and conditions of the auction or submission of tenders, kindly contact Authorised Officer, ICI Bank Limited, ICI Bank Towers, Bandra Kurla Complex, Bandra (East), Mumbai-400050, as well as with the Authorised Officer, ICI Bank Limited, ICI Bank Towers, Bandra Kurla Complex, Bandra (East), Mumbai-400050. 2. The E - Auction cum tender documents containing online e-Auction bid form, Declaration, General terms & conditions of online e-auction, Demand Draft, Demand Draft favoring "ICI Bank Limited", payable at Khambhadiol, Gujarat, Auction Registration cum Bid form and other KYC documents should be submitted at Bank's Branch office situated at ICI Bank Ltd., Shyam Complex, Near Sugar Mill, Old Padra Road, Vadodra, Gujarat - 390007 till November 11th 2026 at 04:00 PM. Auction Registration cum Bid forms received after the due date and time without EMD/KYC documents shall be rejected summarily. 3. After a submission of Bid(s)/Offer(s)/EMDs, bidders are not allowed to withdraw the Bid(s)/EMD till completion of e-auction. The bidders who have submitted a bid or offer and have not accepted or rejected any bid or offer or have withdrawn the e-auction without assigning any reason. 4. In case of any discrepancy between the publication of sale notice in English & vernacular newspapers, then in such case the English publication will supersede the vernacular publication and it shall be considered as the final copy, thus removing the ambiguity.						
Statutory 15 days Sale Notice under Rule 8(i) of the Rules The Notice(s) including the Borrowers/Guarantors/Mortgagors once again hereby notified to pay the sum as mentioned above along with upto-date interest and encumbrances on the date of e-auction, failing which the secured asset will be auctioned/sold and balance dues, if any, will be recovered with interest and cost. If auction fails for any reasons whatsoever, the Bank would be at liberty to sell the above secured asset through private treaty or any other means without any further notice to the Noticees including the Borrowers/Guarantors/Mortgagors as per the provisions mentioned under SARFAESI Act and the Rules and Regulations thereunder.						
Date: October 21, 2026 Place: Khambhadiol & Devbhumi & Dwaraka		Sd/- Authorized Officer 				

responsible for
renewables

**THE LARGEST PURE-PLAY
GREEN FINANCING INSTITUTION
IN THE COUNTRY**

ENERGY FOR EVER
IREDA
ONCE IREDA ALWAYS IREDA
(A Navratna CPSU)

LOAN DISBURSEMENTS*

₹1,579 crore

Up by 31%

LOAN BOOK*

₹97,411 crore

Up by 15%

REVENUE FROM OPERATIONS*

₹2,345 crore

Up by 14%

NET WORTH*

₹14,337 crore

Up by 11%

NET NPAs*

1.08%

Improved by 45%

Q2 FY2026-27 vs Q2 FY2025-26

Q2 FY2026-27 vs Q2 FY2025-26

Extract of Audited Financial Results for the Quarter and Half Year Ended September 30, 2026

(₹ in crores)

Sr. No.	Particulars	Standalone						Consolidated					
		Quarter ended		Half Year ended		Year ended		Quarter ended		Half Year ended		Year ended	
		30-Sep-26	30-Jun-26	30-Sep-25	30-Sep-26	30-Sep-25	31-Mar-26	30-Sep-26	30-Jun-26	30-Sep-25	30-Sep-26	30-Sep-25	31-Mar-26
		(Unaudited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)
1.	Total Income from Operations	2,344.75	2,249.54	2,057.45	4,594.29	4,016.98	8,337.48	2,346.88	2,250.60	2,057.85	4,597.48	4,017.69	8,338.89
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	706.57	412.72	696.07	1,119.28	1,000.70	2,336.92	704.45	413.75	696.39	1,118.20	1,001.23	2,337.58
3.	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	706.57	412.72	696.07	1,119.28	1,000.70	2,336.92	704.45	413.75	696.39	1,118.20	1,001.23	2,337.58
4.	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	554.26	337.50	549.00	891.75	795.68	1,873.34	552.14	338.53	549.33	890.67	796.21	1,874.00
	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after Tax) and Other Comprehensive Income (after Tax)	427.65	277.65	614.00	705.30	879.38	1,993.46	425.99	278.30	614.76	704.29	880.97	1,997.15
6.	Paid-up Equity Share Capital (Face Value of ₹10/- each)	2,809.23	2,809.23	2,809.23	2,809.23	2,809.23	2,809.23	2,809.23	2,809.23	2,809.23	2,809.23	2,809.23	2,809.23
7.	Other Equity	11,528.17	11,323.27	10,110.95	11,528.17	10,110.95	10,972.12	11,531.21	11,327.96	10,112.92	11,531.21	10,112.92	10,976.19
8.	Securities Premium Account (net)	2,737.56	2,737.56	2,737.56	2,737.56	2,737.56	2,737.56	2,737.56	2,737.56	2,737.56	2,737.56	2,737.56	2,737.56
9.	Net Worth	14,337.40	14,132.50	12,920.18	14,337.40	12,920.18	13,781.35						
10.	Paid-up Debt Capital/Outstanding Debt	80,882.38	79,002.01	69,939.39	80,882.38	69,939.39	77,845.63						
11.	Debt Equity Ratio	5.64	5.59	5.41	5.64	5.41	5.65						
12.	Earnings Per Share (of ₹10/- each) (for continuing and discontinued operations)												
A. Basic:		1.97	1.20	1.97	3.17	2.88	6.73	1.97	1.21	1.97	3.17	2.88	6.73
B. Diluted:		1.97	1.20	1.97	3.17	2.88	6.73	1.97	1.21	1.97	3.17	2.88	6.73
13.	Debenture Redemption Reserve	-	-	439.01	-	439.01	-	-	-	439.01	-	439.01	-

Notes:

a) The above results have been recommended by the Audit Committee of Directors and approved by the Board of Directors in their respective meetings held on 19.10.2026 and have been audited by the Joint Statutory Auditors of the Company.

b) The above is an extract of the detailed format of quarterly & half yearly financial results filed with Stock Exchanges under Regulation 33 & 52 of the SEBI LODR Regulations. The full format of the said financial results are available on the website of the Company: www.rseindia.com, and on the websites of the Stock Exchanges: www.bseindia.com & www.nseindia.com.

c) For the other line items referred in Regulation 52(4) of the SEBI LODR Regulations, pertinent disclosures have been made to the Stock Exchanges and can be accessed at www.bseindia.com & www.nseindia.com, respectively.

Date: 19.10.2026

Place: New Delhi

For and on Behalf of the Board of Directors

Sd/-

Dr. Bijay Kumar Mohanty

Chairman & Managing Director (Joint Charge)

Director (Official)

DIN No.: 08816532

INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LIMITED

(A Government of India Enterprise)

Registered Office: 1st Floor, Corridor-4A, East Court, India Habitat Centre, Lodhi Road, New Delhi-110003, Tel.: 011-24682206-19, Fax: 011-24682202

Corporate Office: 3rd Floor, August Kranti Bhawan, Bhikaiji Cama Place, New Delhi-110086, Tel.: 011-26717430-12, Fax: 011-26717416

Business Centre: NBCC Office Complex, Office Block-II, II, Plot 5, 7th Floor, East Kirtiwal Nagar, New Delhi-110023, Tel.: 011-54347729-29

Website: www.rseindia.in | CIN: L65100DL1987GOI027265

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